

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:5111

ANSWERED ON:24.04.2015

BANNING OF FILMS

Muddahanumegowda Shri S.P.

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) the details of the films banned by various Courts/State Governments after obtaining public screening certificate from the Central Board of Film Certification (CBFC) during each of the last three years;

(b) whether the Union Government has set up any Committee to review the Cinematograph Act, 1952 and also to expand the ambit of Film Certification Appellate Tribunal to allow State Governments, individuals and organizations to approach it with objections regarding certification;

(c) if so, the details thereof;

(d) whether the said Committee has submitted its report, if so, the details thereof and major recommendations thereof; and

(e) if not, the time by which the said report is likely to be submitted?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (COL RAJYAVARDHAN RATHORE
(Retd.))

(a) : There are instances where film certified by Central Board of Film Certification (CBFC) for public screening were prevented from being screened by different State Governments, Their details of last 3 years are as under:-

(i) The film `Arakshan` by the States of Punjab, Andhra Pradesh and Uttar Pradesh in 2011.

(ii) The film `Dam 999` by the State of Tamil Nadu in 2011.

(iii) The film `Viswaroopam` by Tamil Nadu in the year 2013.

(iv) The film `Sada Flaq` by Punjab in 2013.

(v) The film `MSG - The Messenger` by Punjab Government in January 2015.

(vi) The film `Nanak Shah Fakir` by Punjab Government in April, 2015.

(b) to (e): The Ministry of Information & Broadcasting constituted an Expert committee on 04th February, 2013 under the Chairmanship of Justice Mukul Mudgal, Retired Chief Justice, High Court of Punjab and Haryana to examine all aspects of certification by CBFC under the Cinematograph Act 1952. The Committee submitted its report on 28.9.2013.

The Committee made recommendations on issues such as categorization of certifications, revision of guidelines for certification as well as the role of Film Certification Appellate Tribunal and treatment of piracy.